

(32)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. 958/93.

Dt. of Decision : 8-9-94.

Ghousia Begum

..Applicant.

Vs

1. Assistant Superintendent of Post Offices, Hyderabad City, North Sub-Division, Office of the Sr. Superintendent of Post Offices, Hyderabad City Division, Hyderabad-1.
2. Sr. Superintendent of Post Offices, Hyderabad City Division, Hyderabad-1.
3. Asst. Post Master General (PLI), Office of the Post Master General, Andhra Pradesh Circle, Hyderabad.
4. Post Master General, Andhra Pradesh Circle, Hyderabad - 500 001. .. Respondents.

Counsel for the Applicant : Mr. N. Krishna Rao

Counsel for the Respondents : Mr. N.V. Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

(33)

DA 958/93.

Dt. of Order: 8-9-94.

(Order passed by Hon'ble Shri A.V.Haridasan, Member (J) ).

\* \* \*

The prayer in this application is that the Respondents may be directed to release the post death/  
~~pensionary~~ benefits such as Postal Relief Fund, Death Relief Fund, P.F.Gratitude, Postal Life Insurance etc., due on the death of her husband, who was working as Extra Departmental Branch Post Master (EDBPM for short) to her. It is alleged that Sri Sheik Akbar Pasha, the late husband of the applicant while working as EDBPM was murdered by an unknown person on 10-6-91 and even inspite of repeated requests made by the applicant, the Respondents are not disbursing her the post death benefits. The applicant had alleged that she is the legal heir of deceased Sri Sheik Akbar Pasha and has also produced legal heir certificate. It is finding that the authorities are not disbursing the amounts due to her, she has filed this application.

2. In the counter statement filed by the Respondents it has been contended that the deceased Sri Sheik Akbar Pasha had second wife by name Smt.Naseema Begum and that therefore it was not possible to disburse the entire retiral benefits to the applicant. The learned counsel for the applicant suggests that in case the applicant is

2nd P/R

: 4 :

Copy to:-

1. Assistant Superintendent of Post Offices, Hyderabad City, North Sub-Division, O/O Sr. Superintendent of Post Offices, Hyderabad City Division, Hyderabad-1.
2. Sr. Superintendent of Post Offices, Hyderabad City Division, Hyderabad-1.
3. Asst. Post Master General (PLI), O/O Post Master General, Andhra Pradesh Circle, Hyderabad.
4. Post Master General, Andhra Pradesh Circle, Hyderabad-001.
5. One copy to Sri. N.Krishna Rao, advocate, CAT, Hyd.
6. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rem/-

4 m recd  
m 23rd May

(34)

- 3 -

able to produce succession certificate in respect of the amounts due on the death of Sri Sheik Akbar Pasha, the Respondents may be directed to disburse the entire benefits to her. Learned counsel for the Respondents has no objection in the application being disposed of with such a direction. In the result, in view of what is stated by the learned counsel ~~at~~ <sup>in</sup> the bar, the application is disposed of with the following direction :-

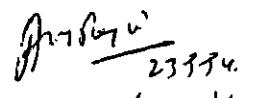
(a) if the applicant produces the succession certificate in respect of deceased Sri Sheik Akbar Pasha, the Respondents shall within a period of one month from the date of receipt of such a certificate in their office, ~~shall~~ disburse the entire post death benefits, to which ~~a legal heir of Sri Pasha~~ <sup>the applicant</sup> is entitled.

3. No order as to costs.

  
(A.V. HARIDASAN)  
Member (H)

Dt. 8th September, 1994.  
Dictated in Open Court.

av1/

  
D.Y. Registrar (J.A.D.)

contd... 41 -

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m

MA-95893

Typed by  
Checked by

Compared by  
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(J)

Dated: 8/1/94

ORDER/JUDGMENT

M.A./R.P/C.P/No.

D.A.NO.

IN  
95893

T.A.NO.

(W.P.NO.)

Admitted and Interim Directions  
Issued.

Allowed.

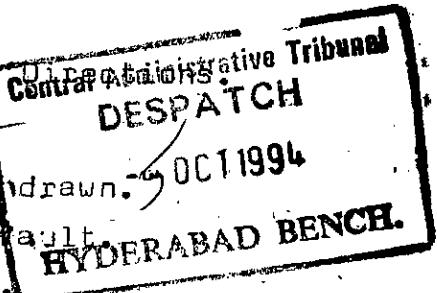
Disposed of with ~~Central Administrative Tribunal~~  
Dismissed.

Dismissed as withdrawn. OC 11994

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



YLKR

23/9/94  
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